

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4463

ANSWERED ON:07.09.2012

FLIGHT DUTY TIME LIMITATION

Abdulrahman Shri ;Gowda Shri D.B. Chandre;Jeyadural Shri S. R.;Kodikunnil Shri Suresh

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has framed guidelines for flight duty time limitation for pilots and cabin crew;
- (b) if so, the details thereof;
- (c) the violation of guidelines relating to work rest or flight duty time limitations reported during the last three years and the current year, airline-wise and year-wise;
- (d) whether the Air India has violated these guidelines more than any other airlines during the said period; and
- (e) if so, the details thereof and the action taken by the Government against the airlines/officials for violating the guidelines and to prevent recurrence of such incidents?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) and (b): Yes, Madam. CAR Section 7 Series J Part III dated 11th August, 2011 has been issued regarding Flight and Duty Time Limitations (FDTL) and Rest Requirements of flight crew engaged in aeroplane operations and the same in respect of Helicopter Pilots and cabin crew are governed by CAR Section 7 Series Part II dated 14th February, 2000 and CAR Section 7 series J Part I dated 4th August, 1997 respectively. The details in this regard are available on the website of DGCA (www.dgca.nic.in).

(c) to (e) There have been exceedance of flight duty time and duty time due to technical delays, adverse weather conditions, prolong holding due to heavy Air-traffic. However, there is no specific case of violation.